

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-197 (PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd.	Applicant
Vs.		
Tecpro Systems Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant : Mr. Siddhant Kant, Advocate

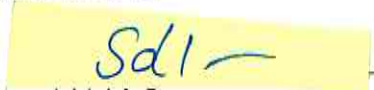
For the Respondent :


ORDER

CA-286(PB)/2017

Learned counsel for the petitioner requests for withdrawal of the application.

Consequently, the application is dismissed as withdrawn.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)